

(2) A statement showing reasons for delay in laying the above Notifications (Hindi and English versions). [Placed in Library. See No. LT—2162/68.]

NOTIFICATIONS UNDER THE UTTAR PRADESH AVAS EVAM VIKAS PARISHAD ADHINIYAM, 1965 ETC.

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGAN-NATH RAO): I beg to lay on the Table :

(1) A copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 94 of the Uttar Pradesh Avas Evam Vikas Parishad Adhiniyam, 1965, read with clause (c)(iv) of the Proclamation dated the 25th February, 1968, as varied by Proclamation dated the 15th April 1968, issued by the President in relation to the State of Uttar Pradesh :—

- (i) The Uttar Pradesh Avas Evam Vikas Parishad (Fixation of Costs Payable in Proceedings for Eviction and Recovery of Rent) Rules, 1967, published in Notification No. 741-H/XXXVII-16-(IX)-(19)-68 in Uttar Pradesh Gazette dated the 7th October, 1967.
- (ii) The Uttar Pradesh Avas Evam Vikas Parishad (Constitution of Avas Samitis) Rules, 1967, published in Notification No. O-305-H/XXXVII-12-HB-65 in Uttar Pradesh Gazette dated the 9th December, 1967.
- (iii) The Uttar Pradesh Avas Evam Vikas Parishad (Form and Manner of Service of Notice) (Amendment) Rules, 1967 published in Notification No. O-308-H/XXXVII-22-HB-65 in Uttar Pradesh Gazette dated the 16th December, 1967.
- (iv) The Uttar Pradesh Avas Evam Vikas Parishad (Remuneration to the Presiding Officer of the Tribunal and execution of Awards and Orders of the Tribunal) Rules, 1967 published in Notification No. O-359-H/XXXVII-27 (HB)-65 in Uttar Pradesh Gazette dated the 30th December, 1967.

(v) The Uttar Pradesh Avas Evam Vikas Parishad (Remuneration payable to the Adhyaksh and Allowances payable to the Members of the Board) Rules, 1967, published in Notification No. O-367-H/XXXVII-10 (H.B.)-65 in Uttar Pradesh Gazette dated the 30th December, 1967.

(vi) The Uttar Pradesh Avas Evam Vikas Parishad (Provisions regarding tenants in area comprised in Malin Basti Sudhar aur Nipatan Yojna) Rules, 1968, published in Notification No. O-293-H/XXXVII-29-HB-65 in Uttar Pradesh Gazette dated the 6th July, 1968.

(vii) The Uttar Pradesh Avas Evam Vikas Parishad (Allotment of Temporary Alternative Accommodation to Occupiers of Buildings in the area of Malin Basti Sudhar aur Nipatan Yojna) Rules, 1968, published in Notification No. 2184 ऋ XXXVII-16-(IX)-II-66 in Uttar Pradesh Gazette dated the 6th July, 1968.

(viii) The Uttar Pradesh Avas Evam Vikas Parishad (Delegation of Powers by the Board and the Housing Commissioner) Rules, 1968, published in Notification No. 2185 ऋ XXXVII-16-(IX)-(3)-66 in Uttar Pradesh Gazette dated the 6th July, 1968.

(2) A statement showing reasons for delay in laying the above Notifications. [Placed in Library, See No. LT—2163/68.]

SHRI SRINIBAS MISRA (Cuttack) : Sir, I rise on a point of order on item 4 and 5. On the 25th February there was a proclamation issued by the President and the power of the State Government was taken over by the President and the power of the State Legislature was taken over by Parliament. These notifications making modifications in the rules were issued on the 15th April, 13th March, 15th June, 24th June, 25th June, 26th June and 19th July 1968. This is with reference to item No. 4. Regarding item No. 5, laid on the Table by Shri Jagannath, Rao, the relevant dates are 7th October 1967, 9th December 1967, 16th December 1967, 30th

December 1967, 6th July 1968 and so on. They have not given any reason for the delay; they have simply laid them on the Table. What is the reason for this long delay? Sub-section (4) of section 540 of the Uttar Pradesh Nagar Mahapalika Adhiniyam, 1959, under which the Health Minister laid the papers on the Table, states :

"All the rules made under this Act shall be laid for not less than 14 days before each House of the State Legislature as soon as they are made."

Since the Act stipulates that they should be laid as soon as they are made why were they not laid so long? Since on the 25th February this House has assumed the powers of the State Legislature, they knew that all the references to the States Legislature meant reference to this House. So, they should have been laid before Parliament as soon as they were made. We met twice after these rules were made. We had been sitting till 30th August. What is the reason for the delay? A simple explanation that they were mislaid in the post-office or they were sleeping over it is not an explanation; it is flouting the House and flouting the rules.

Coming to the other Act, the Uttar Pradesh Avas Evam Vikas Parishad Adhiniyam, 1965, sub-section (3) of section 94 of that Act says :

"all rules made under this Act shall, as soon as may be after they are made, be laid before each House of the State Legislature."

That will now mean each House of this Parliament. They should be laid before Parliament as soon as they are made. Now they are more than one year old. So, what is the meaning of "as soon as may be after they are made" according to the Minister? Therefore, Sir, if their explanation is not satisfactory, if it is something vague, they may not be permitted to lay these papers on the Table of the House.

SHRI JAGANATH RAO : These rules under the Uttar Pradesh Avas Evam Vikas Parishad Adhiniyam, 1965 which relate to grant of loans and advances, were published in the State Gazette on the 20th April, 56LSS(CP)/68

1968. The Government of Uttar Pradesh thought that after their publication the additional copies of the rules should be placed on the Table of the House of the State Legislature, through the Law Department of the State, after the forthcoming elections. But the State Law Department advised that the rules were required to be placed on the Table of both Houses of Parliament. Then, copies of the rules were not available. So, they had to be reprinted because of which there was some delay.

MR. SPEAKER : What is the explanation of the Health Ministry ?

DR. S. CHANDRASEKHAR : The same explanation applies to this case also.

SHRI SURENDRANATH DWIVEDY (Kendrapara) : Even if no office copy of the rules was available, the Gazette copy was there. How could they say the Gazette copy was not available ?

SHRI JAGANATH RAO : What they say is that no copy was available.

MR. SPEAKER : One year is too long a time. Apart from the normal work, it is true that we are now ruling half of India by President's Rule and there is bound to be some delay here and there. Even that has to be avoided. Of course, I can understand a delay of one or two months; but one year is too long a period and it should be avoided.

NOTIFICATIONS UNDER THE GOLD CONTROL ACT, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : I beg to lay on the table—

(1) A copy each of the following Notifications under sub-section (3) of section 114 of the Gold (Control) Act, 1968 :—

- (i) The Gold Control (Specifications of Standard Gold Bars and Conditions of Refining) Rules, 1968, published in Notification No. S.O. 3116 in Gazette of India dated the 1st September, 1968.
- (ii) The Gold Control (Forms, Fees and Miscellaneous Matters) Rules, 1968, published in Notification No. S.O. 3117 in Gazette of